

THE SECOND SCHEDULE
(See section 476)
FORM No. 44
WARRANT FOR RECOVERY OF FINE
(See section 421)

To the Collector of the district of

WHEREAS _____ (*name, address and description of the offender*) was on the _____ day of _____, 19____, convicted before me of the offence of _____ (*mention the offence concisely*), and sentenced to pay a fine of rupees _____; and

WHEREAS the said _____ (*name*), although require to pay the said fine, has not paid the same or any part of thereof;

You are hereby authorised and requested to realise the amount of the said fine as arrears of land revenue from the movable or immovable property, or both, of the said _____ (*name*) and to certify without delay what you have done in pursuance of this order.

Dated, this _____ day of _____, 19____.

(*Seal of the Court*)

(*Signature*)
